

Government had however decided in August 1981 that Chairmen of Banking Service Recruitment Boards appointed thereafter should be for a term of three years or till the age of 65 years, whichever is earlier.

Agreement between National Jute Manufacturers' Corporation and a Belgian firm

2384. SHRI DHARAM CHANDER PRASHANT: Will the Minister of COMMERCE AND SUPPLY be pleased to state whether Government's attention has been drawn to the strong criticism of long term agreement between the National Jute Manufacturers' Corporation and a Belgian firm, Delca International as reported in the Business Standard of 15th February, 1983 and if so, whether Government will order an inquiry into the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA): The Government have seen a report appearing in the Business Standard of 15th February, 1983 regarding the agreement between National Jute Manufacturers Corporation and the Belgian firm. The agreement has been considered and approved by the competent agencies, including R.B.I. No enquiry is proposed.

Exports by M/s. Jindal Pipe (Private) Limited

2385. SHRI RAMCHANDRA BHARADWAJ: Will the Minister of COMMERCE AND SUPPLY be pleased to state:

(a) what are the items of exports by M/s. Jindal Pipe (Private) Ltd., Hanuman Road, New Delhi, the names of the countries to which exported and the value of exports to each country during the last three years, year-wise;

(b) whether it has come to the notice of Government that the said company is indulging in under-invoicing exports; and

(c) if so, what are the details thereof and what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA):

(a) Party-wise statistics regarding exports are not maintained by the Ministry of Commerce. As such, the information is not available.

(b) and (c) The information is being collected and will be laid on the Table of the House.

Fixation of Pay of Functional Director of N.T.C.

2386. SHRIMATI MANORAMA PANDEY: Will the Minister of COMMERCE AND SUPPLY be pleased to state:

(a) whether it is a fact that there is discontentment amongst Functional Directors of National Textile Corporation Limited, New Delhi, on account of discriminatory fixation of their pay at the time of joining the Corporation by ignoring the quantum of industrial dearness allowance based on cost of living index numbers which was very low and they were receiving in their previous organisations and the dearness allowance at the Central Government rates which they would be entitled to on joining N.T.C.;

(b) if so, whether benefit is being given to them by boosting some of their pay for the second time while introducing new grades, linked with industrial dearness allowance; and

(c) whether Government propose to review all such cases and rectify the irregularities in the interest of fair play and uniform treatment?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA):

(a) Government is not aware of any such discontentment amongst the Functional Directors of National

Textile Corporation Limited, New Delhi

(b) and (c). Do not arise.

Alleged corruption in the Marketing Division of N.T.C.

2387. SHRIMATI MANORAMA PANDEY: Will the Minister of COMMERCE AND SUPPLY be pleased to state:

(a) whether it is a fact that the Marketing Division of National Textile Corporation Limited has transferred their retail showrooms to their various subsidiary corporations as there were heavy shortages in their cloth stocks on account of corruption;

(b) if so, what is the total quantity of cloth shortages sofar detected by the National Textile Corporation's subsidiary companies after recent transfer of retail showrooms to them;

(c) what steps Government propose to take against the senior officials of the Marketing Division of the Corporation who were responsible for the shortages; and

(d) what other irregularities were detected in these showrooms immediately before and after the recent transfer?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA):

(a) to (d) The retail showrooms of N.T.C. Holding Company spread throughout the country were transferred to its subsidiaries in whose geographical area they were situated, in the interest of better and closer supervision. Some cases relating to shortage of cloth misappropriation of funds, etc. have come to light. After proper enquiry, such action as may be warranted will be taken against the person found guilty.

Appointments in subsidiary corporations of N.T.C.

2388. SHRIMATI MANORAMA PANDEY: Will the Minister of COMMERCE AND SUPPLY be pleased to state:

(a) whether it is a fact that during the last two months a number of appointments have been made at the level of Functional Directors in the nine subsidiary corporations of National Textile Corporation;

(b) if so, whether the tenure of incumbents on these posts will be identical with that of Functional Directors of the Holding Company; and

(c) if not, what are the reasons therefor and what steps Government propose to take to bring about uniformity in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA):
(a) Yes, Sir.

(b) and (c). Tenure of Top Posts appointments in Public Enterprises is decided in individual cases and is restricted to a period of five years or the superannuation age, whichever is earlier.

Insurance scheme for tube-wells

@2389. SHRI DHULESHWAR MEENA: Will the Minister of FINANCE be pleased to state:

(a) whether the National Insurance Company Limited is negotiating with the National Bank for Agriculture and Rural Development to evolve a new scheme to insure installation of tube-wells against failure;

(b) if so, the broad outlines thereof;

@Previously Unstarred Question 2031, transferred from the 18th March, 1983.